

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**C.A. No. 203/621A/CLB/MB/2014(Old)
T.P. No. 166/621A/NCLT/AHM/2016(New)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2017**

Name of the Company: Tripex Overseas Ltd.

Section of the Companies Act: Section 217(3) of the Companies Act, 1956;

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

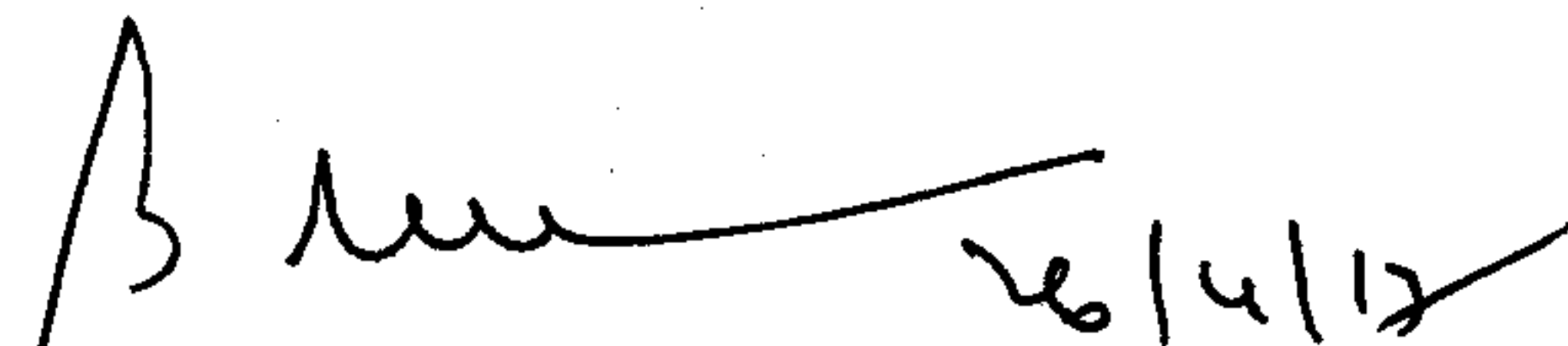
2.

ORDER

None present for Petitioner.

In spite of service of notice none present for Petitioner. It appears petitioner is not interested in prosecuting the matter and in payment of compounding fee.

Hence, petition is dismissed for default. Refer the matter to ROC, Gujarat for further action.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 26th day of April, 2017.